

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) (Insolvency) No. 335 of 2020**

**IN THE MATTER OF:**

**Prakash Chandra Kapoor & Anr. ...Appellants**

**Vs**

**Edelweiss Asset Reconstruction Company Ltd. & Anr. ....Respondents**

**Present:**

**For Appellants: Ms. Meenakshi Rawat and Mr. Rajesh Chettri,  
Advocates**

**For Respondents: Mr. Sugam Seth, Advocate for Respondent No. 1**

**ORDER**

**27.02.2020** Heard learned Counsel for the Appellant. Advocate Shri Sugam Seth appears for Respondent No. 1.

Issue notice to Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 29.02.2020. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

Formal service of notice to Respondent No. 1 is dispensed with. Notice to be served to Respondent No. 2.

Reply Affidavit may be filed by the Respondents by next date.

List the Appeal 'For Admission (After Notice)' on **19<sup>th</sup> March, 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)